

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-84/241/242/ND/2018

In the matter of :

Mr. Vishwanath Bathla

....PETITIONER

Vs.

Sarthak Mathur Publications (P) Ltd& Ors.

... RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 23.5.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. R. Chandrachud, Mr. Nitin Thukral, Mr.
Karan Sharma, Advocates

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsels for the parties are present. It is represented by Ld. Counsel for the petitioner that rejoinder has been duly filed on 21.5.2018 vide diary No.4841. Taking into consideration the same, it is represented by Ld. Counsel for the respondent that some time will be required to peruse and argue the petition. In view of the said representation, let the Petition be posted for hearing on 11.7.2018.

Sdl-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sdl-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit